

## CENTRAL ADMINISTRATIVE TRIBUNAL

~~PRINCIPAL BENCH, DELHI~~

AHMEDABAD BENCH, AHMEDABAD

O.A No. /679 of 1993 198  
P.A. No.

DATE OF DECISION 29-3-1994

Akhil Bhartiya Akashwani GroupD Petitioner  
Karmachari Union.Mr. M.K. Paul & Mr. A.M.S. Trivedi Advocate for the Petitioner (s)

Versus

Union of India & others RespondentMr. Akil Kureshi Advocate for the Respondent(s)

## CORAM .

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. K. Ramamoorthy Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

M/s

Akhil Bhartiya Akashwani Group 'D'  
 Karamchari Sang, HRT-Rajkot Union,  
 Jamnagar Road,  
 Rajkot.

Applicant

Advocate      Mr. M.K. Paul  
                   Mr. M.S. Trivedi

versus

1. Union of India,  
     through the  
     Director General,  
     All India Radio,  
     Akashbhanan,  
     New Delhi.
2. The Superintendent Engineer,  
     Super Power Transmitter,  
     All India Radio,  
     Jamnagar Road,  
     Rajkot.

Respondents

Advocate      Mr. Akil Kureshi

ORAL JUDGMENT

O.A.679 of 1993

Date: 29-3-94

Per Hon'ble Mr. N.B. Patel, Vice Chairman

Rejoinder filed by Mr. Paul taken  
 on record. The applicant Association has already

submitted representation dated 10-8-1993 to the competent authority for redressal of their grievance. Without waiting for 6 months after giving the said representation, the Association has approached this Tribunal on 22-11-1993. O.A. is, therefore, premature and is liable to be rejected on that ground. However, since the representation is now overdue for being decided, we direct the competent authority to decide the representation within a period of 6 weeks from today and to communicate his decision within a period of 1 week after the same is taken, with brief reasons, if the representation is rejected. We make it clear that if the decision <sup>which</sup> may be taken on their representation aggrieves the association, it will be open to them to file a fresh O.A. challenging the said decision. O.A. accordingly disposed of at admission stage.



(K. Ramamoorthy)  
Member (A)



(N.B. Patel)  
Vice Chairman